

अतिरिक्त प्रश्न 407 के दिए गए उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) क्या दो हजार पक्षियों की मृत्यु के लिए उत्तरदायी पाये गये अधिकारियों के विरुद्ध कोई कार्यवाही की गयी है; यदि हाँ, तो उसका ब्यौरा क्या है; और

(ख) क्या यह सच है कि लन्दन के एक न्यायालय के न्यायाधीश ने इन पक्षियों की मृत्यु के लिए एयर इंडिया पर जुर्माना किया था; यदि हाँ, तो इस संबंध में ब्यौरा क्या है ?

†[Imposition of fine on Air India by a London Court for death of 2000 birds

420. SHRI OMPRAKASH TYAGI:
SHRI YOGENDRA SHARMA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to refer to the answer to Unstarred Question 407 given in the Rajya Sabha on the 20th January, 1976 and state:

(a) whether any action has been taken against the officials found responsible for the death of 2000 birds; if, so, what are the details thereof; and

(b) whether it is a fact that a Judge of a London Court has imposed a fine on Air India for the death of these birds; if so, what are the details in this regard?

पर्यटन और नागर विमानन मंत्री (श्री राज बहादुर) : (क) इस घटना के लिये उत्तर दायी पाये गये कुवैत में एयर इंडिया के विमान क्षेत्र प्रबंधक को 1 अक्टूबर, 1975 से लागू हुई एक वर्ष की अवधि के लिये उसके वेतनमान में एक जेन वृद्धि घटाने का दण्ड दिया गया है तथा तीन मास की अवधि के लिये स्टेशन संधीभक्त के ग्रेड में उसकी पुष्टि को

भा स्थगित कर दिया गया है। उसे एक दिन्दा-पत्र भी दिया गया है।

(ख) मिडिलसेक्स, लन्दन के मजिस्ट्रेट कोर्ट ने पक्षियों के मरने के लिये एयर इंडिया को दोषी ठहराया तथा 10,000 स्टर्लिंग पौड का जुर्माना किया। इसके अतिरिक्त कोर्ट ने एयर इंडिया द्वारा व्यापारी का 179 स्टर्लिंग पौड देने का भी आदेश दिया। एयर इंडिया ने कोर्ट के इस निर्णय के विरुद्ध एक अपील दायर कर दी है।

†[THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) Air-India's Airport Manager at Kuwait, who was found responsible for the incident has been awarded the punishment of reduction by one stage in the time scale of pay for a period of one year effective October 1, 1975 and his confirmation in the grade of Station Superintendent has been deferred by a period of three months. He has also been issued a letter of censure.

(b) The Magistrate's Court of Middlesex, London has found Air-India guilty for mortality of the birds and has imposed a fine of Stg £ 10,000. In addition, the Court has ordered payment by Air-India of Stg. £ 179 to the traders. Air India have appealed against this order.]

Restriction on entry of visitors to international Concourse

421. SHRI GOVINDRAO RAMCHANDRA MHAISEKAR: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that restrictions on the entry of the visitors into the international Concourse have been imposed recently;

(b) if so, what are the reasons therefor;

(c) whether Government are aware that passengers coming from abroad are put to a great difficulty on that account; and

(d) if so, what steps Government propose to take in this regard?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): (a) and (b) to reduce congestion at the checking counters and to ensure that the passengers have no difficulty to check in for the flights, a barrier has been erected in the international departure area to prevent visitors going beyond the barrier.

(c) and (d) All passengers coming from abroad are required to undergo certain essential frontier formalities, common to all countries, like immigration, health and customs, before they are allowed to mix up with the visitors or outside public. Government have not received any complaint from any passenger/visitor on account of these restrictions.

Tourist centres at Ajanta and Ellora

422. SHRI GOVINDRAO RAM-CHANDRA MHAISEKAR: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Central Government have received proposals from the Government of Maharashtra for starting tourist centres at Ajanta and Ellora; and

(b) if so, what action has been taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): (a) and (b) The proposals of the State Government to put up a tourist information counter at a suitable location at Ellora, and to improve and landscape the approach area to the Ajanta Caves were approved recently by the Central Coordinating Committee for the develop-

ment of archaeological monuments of tourist interest.

Representation of the organised labour in banking industry on the Commission to examine the restructuring of public sector banks

**423. SHRI S. W. DHABE:
SHRI N. K. BHATT:**

Will the Minister of REVENUE AND BANKING be pleased to state the reasons for which the organised labour in the banking industry has not been given representation on the Commission appointed under the Chairmanship of Shri Manubhai Shah to examine the restructuring of the public sector banks?

THE MINISTER OF REVENUE AND BANKING (SHRI PRANAB MUKHERJEE): Government, after taking all aspects into consideration, have constituted the Commission to review the existing structure of public sector banks by appointing a public man with varied experience and background as Chairman and experts in the field of economics, banking and administration as members.

Canteens at airports

**424. SHRI S. W. DHABE:
SHRI N. K. BHATT:**

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Delhi, Bombay, Madras and Calcutta airports have been leased to the Hotel Corporation of India or to some other agencies for running canteens there;

(b) if so, what is the monthly rent charged for the premises and what is the area let out; and

(c) whether Government are taking any steps to reduce the prices of tea, coffee and eatables served at such canteens?